

**Before The National Green Tribunal
Southern Zone, Chennai
Original application No. 89 Of 2023 (SZ)**

Tribunal on its own Motion in re 2
Severely injured in reactor blast at
Private Pharma Ltd., in Andhra Anakapalli

... Applicant

Versus

Andhra Pradesh Pollution
Control Board and others
& Others

... Respondents

MEMO FILED BY THE 5TH RESPONDENT

It is respectfully submitted that Government of Andhra Pradesh Factories Department have issued an order dated 23.08.2024 issuing permanent revocation of prohibitory order to the company after recording the compliance status of the industry.

It is submitted that the industry is now fully compliance of all norms prescribed by APPCB and the factories department.

The permanent revocation order dated 23.08.2024 is filed along with this memo.

It is therefore prayed that this Hon'ble Court may be pleased to record this memo and thus render justice.


Counsel for Respondent No.5

**Government of Andhra Pradesh
Factories Department**

From,
Sri G.V.V.S Narayana, M.E,
Deputy Chief Inspector of Factories,
Vizianagaram

To,
The Occupier ,
M/s. Sahithi Pharma Private,
Limited, (formerly known as M/s.
Sruti Chemicals), Sy.No: 56P, 57P ,
59P, De-Notified area, APSEZ,
Atchuthapuram, Rambilli (V),
Anakapalli,

Lr.No.A/348010/2023 Date.23-08-2024

Sir,

Sub:- Factories Act, 1948 and A.P. Factories Rule, 1950 – Prohibitory Orders
M/s. Sahithi Pharma Private, Limited, (formerly known as M/s.
Sruti Chemicals), Sy.No: 56P, 57P, 59P, De-Notified area, APSEZ,
Atchuthapuram, Rambilli (V), Anakapalli- issue of prohibitory orders –
Compliance received from management on Partial Revocation of Prohibitory
Orders – status of compliance submitted – submitted for revocation of
prohibitory orders completely - revocation of prohibit orders issued - Reg.

- Ref:- 1. Lr.No.A/348010/2023 Dated: 25-07-2023 of the Deputy Chief Inspector
of Factories, Visakhapatnam.
2. This office Lr of even No dt 10.07.2023 addressed to the management
3. Memo No. LAE05-12021(37) /8/2023-B-SEC-DOF Dated: 31-07-2023
of the Director of Factories, A.P. Vijayawada.
4. Lr.No A/348010/2023 Dt: 31-07-2023 of the Deputy Chief Inspector of
Factories, Visakhapatnam.
5. Memo No. LAE05-12021(37) /8/2023-B-SEC-DOF Dated: 07-08-2023
of the Director of Factories, A.P. Vijayawada.
6. Lr.No. A/348010/2023 Dt: 08-08-2023 of the Deputy Chief Inspector of
Factories, Visakhapatnam.
7. Lr.No A/348010/2023 Dt : 16-08-2023 of the Deputy Chief Inspector of
Factories, Visakhapatnam.
8. Memo No. LAE05-12021(37) /8/2023-B-SEC-DOF Dated: 07-09-
2023 of the Director of Factories, A.P. Vijayawada
9. Lr.No.A/348010/2023 Dt: 14-01-2024 of the Deputy Chief Inspector of
Factories, Visakhapatnam.
10. Memo No. LAE05-12021(37) /8/2023-B-SEC-DOF Dated: 25-01-2024
of the Director of Factories, A.P. Vijayawada.
11. This office Lr of even No A/348010/2023 dated 23.01.2024 addressed to

management

12. Memo No. LAE05-12021(37) /8/2023-B-SEC-DOF Dated: 01-05-2024 of the Director of Factories, A.P. Vijayawada.
13. Lr No Nil dt 24.02.2024 of the management
14. Lr No Nil dt 24.05.2024 of the management
15. This office Lr of even No A/348010/2023 dated 07.06.2024 addressed to the Management
16. This office Lr of even No dt 11.06.2024 addressed to Director of Factories, AP, Vijayawada
17. Lr No nil dt 15.06.2024 & 18.06.2024 of the management
18. Lr No nil dt 24.06.2024 of the management
19. This office Lr of Even no dt 26.06.2024 addressed to the management
20. This office Lr of even No dt 26.06.2024 addressed to the Director of Factories, AP, Vijayawada
21. Memo No. LAE05-12021(37) /8/2023-B-SEC-DOF Dated: 27-06-2024 of the Director of Factories, A.P. Vijayawada.
22. Lr No nil dt 26.07.2024 of the management received in this office on 29.07.2024
23. Memo No. LAE05-12021(37) /8/2023-B-SEC-DOF Dated: 21-08-2024 of the Director of Factories, A.P. Vijayawada.

With reference to the above cited ,I am to inform you that as per the orders of Director of Factories ,AP,Vijayawada in the reference 23 cited , the prohibitory orders issued vide reference 2nd cited are revoked subject to the following conditions

- (i) No vaccum distillation shall be carried on in the premises
- (ii) Ensure the effective functioning of audio visual alarm systems coupled with an arrangement to cut off steam when the process parameters exceeds the predetermined safe levels for the exothermic reactions.
- iii)Experienced personnel with requisite qualifications shall be employed in the process area
- iv) Ensure the conducting of Hazard screening tests i.e.,DSC,TGA ,RC ,etc., for the residues of mixed solvents before processing the recovery of mixed solvents to identify the risks involved therein
- v) Multi gas detector shall be installed at tank form area to identify any leakages at underground tanks area
- vi) No process activity shall be carried on in the premises without conducting Hazop and HARA study and submitted the compliance of recommendations

Yours faithfully,


Deputy Chief Inspector of Factories,
Vizianagaram.

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T.HEMALATHA, R.RAJMOHAN AND S.DEEPIKA
COUNSEL FOR RESPONDENT NO.5